

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 35338/2026

[Arising out of impugned final judgment and order dated 26-11-2025 in WRIT-A No. 17372/2025 passed by the High Court of Judicature at Allahabad]

PRATHIBA TYAGI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent (s)

(IA No. 269327/2026 - APPLICATION FOR SUBSTITUTION
IA No. 269316/2026 - CONDONATION OF DELAY IN FILING
IA No. 269331/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 269320/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 269317/2026 - EXEMPTION FROM FILING O.T.
IA No. 269325/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)
IA No. 269330/2026 - SETTING ASIDE AN ABATEMENT)

Date : 21-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Mr. Nikhil Goel, Sr. Adv.
Ms. Sangeeta Singh, AOR
Mr. Abhiyudaya Vats, Adv.
Mr. Aditya K Roy, Adv.

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file Special Leave Petition granted.
2. Delay condoned.
3. Leave granted.
4. The legal heirs of Petitioner No.21 are sought to be substituted in the present proceedings.

5. Abatement is set aside.
6. Substitution application is allowed and the legal heirs of Petitioner No.21 are permitted to be brought on record.
7. Accordingly, Interlocutory Application No(s). 269327/2026 and 269330/2026 are disposed of.
8. Respondent(s) shall file counter affidavit within a period of 06 weeks from today, whereafter appellant(s) to file rejoinder affidavit.
9. Once pleadings are complete, the appeal be listed in the 01st week of February, 2027.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)